

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, BANGALORE

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1540 of 2011

[Arising out of Order-in-Revision No. 01/2011 dated 03/01/2011 passed by the Commissioner
of Central Excise, Customs, Belgaum]

M/s. Bellad and Company

Near Bannigida Stop
Gokul Road
Hubli – 580 031

Appellant(s)

VERSUS

**Commissioner of Central Excise and
Service Tax, Belgaum**

No. 71, Club Road,
Central Excise Building
Belgaum – 590 001

Respondent(s)

APPEARANCE:

Mr. M.S. Nagaraja, Advocate for the Appellant
Mr. H. Jayathirtha, AR for the Respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20867 / 2023

Date of Hearing: 21/08/2023

Date of Decision: 21/08/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas
(Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that
the availment of the scheme has been accepted by the Department and Discharge Certificate in

Form-4 has also been issued by the Designated Committee, which is placed on record.

Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

ISS...